

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 135/2010

BUDHADEV KARMASKAR

Appellant(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(ONLY I.A NO.80140/2020 APPROPRIATE ORDERS/DIRECTIONS TO BE LISTED)

Date : 04-05-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL

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Ms. Samridhi S. Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Vide order dated 02.09.2022, this Court had directed the State Governments to conduct survey in accordance with the recommendation No.(iv) of the Report of the Committee and submit their respective reports to this Court within a period of two weeks.
2. Shri Jayant Bhushan, learned senior counsel, submits that some of the States have filed their affidavits before this Court. It is further submitted that the statements made in the affidavits are away from ground realities. He also submits that though many of the women would like to leave the protected homes, which are

nothing else but a prison, they are not permitted to do so.

3. We direct that all such State Governments, who have not filed their affidavits, shall do so within a period of six weeks from today.

4. List on 25.07.2023.

I.A. NO.12756/2022

1. Issue notice.

2. Shri Siddharth Bhatnagar, learned senior counsel appearing for the applicant(s), is requested to supply a copy of this application to Mr. Jayant Bhushan, learned Amicus Curiae and also to learned Additional Solicitor General of India and all other parties.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)